Sr. No.	Court	District	Case No.	Petitioner Name VS Respondent Name		Registrati on	Whether Urgent Relief was sought and Pre-Insitution Mediation did not take place (Yes / No)	Decision	disposal	Nature of Disposal (Conteste d Settled)	execution	ofNumber ofof days for execution of decree from date of decision	Section
	SH. SANJEEV KUMAR AGGARWAL, DISTRICT JUDGE (COMMERCIAL COURT)-01	CENTRAL	CS COMM- 911/20	SUSHIL KUMAR VS. DYNAMIC INFRADEVELOPE RS	AGGARWAL	18.02.2020	No	02.08.2022	896	Contested			Suit : Recovery
			CS COMM- 192/21	ICICI BANK VS. RAMAN MANOCHA	MANISH DEWAN	16.01.2021	No	04.08.2022	565	Contested			Suit Recovery
			CS COMM- 1874/19	NAVNEET EDUCATION VS. BALSAM PUBLISHING HOUSE	STUTI WASON	10.08.2018	Yes	24.08.2022	1475	Contested			Permane and Mandato Injunctio and damages copyright
			CS COMM- 1876/19	EDUCATION VS.	STUTI WASON AND SHALINI RAJPUT		Yes	30.08.2022	1481	Contested			Permane and Mandato Injunctio and damages copyright

Sr. No.	Court	District	Case No.	Petitioner Name VS Respondent Name	Advocate	Registrati on	Whether Urgent Relief was sought and Pre-Insitution Mediation did not take place (Yes / No)	Decision	disposal	Nature of Disposal (Conteste d / Settled)	execution	ofNumber ofof days for execution of decree from date of decision	Section
				INDUSTRIES PVT. LTD. VS. KARUR		28.10.2020	No	31.08.2022	672	Contested			Suit for Recovery
2	SH. RAJNEESH KUMAR GUPTA DJ COMMERCIAL COURT, THC		ОМР		SHAMSHER SINGH	03/12/19	NO	08/20/22	1257	CONTESTE D	08/20/22		ARBITRATI N AND CONCILIA TION ACT 1996 UNDER SECTION 34
	W. W.	CENTRAL		ADESH TANWAR Vs M/S SHRIRAM TRANSPORT FINANCE CO. LTD.	SACHIN KUMAR TOKAS SH. RAM SONI	11/11/21	NO NO	08/26/22	288	CONTESTE D CONTESTE	26/08/2022	o	ARBITRATI N AND CONCILIA TION ACT 1996 UNDER SECTION 34
3	SH. ILLA RAWAT, DISTRICT JUDGE, (COMMERCIAL COURT)-03, TIS HAZARI COURT, DELHI		018	FINANCE LTD. V/S MRIDUL GUPTA & ANR.				06.08.2022		D/ DISMISSE D			SUIT FOR RECOVERY
			ARBTN/513/2 018	PNB HOUSING FINANCE LTD. V/S MRIDUL GUPTA & ANR.	SH. RAM SONI	15.09.2022	NO	06.08.2022		CONTESTE D/ DISMISSE D	NIL		SUIT FOR RECOVERY

Sr. No.	Court	District		Petitioner Name VS Respondent Name		Registrati on	Whether Urgent Relief was sought and Pre-Insitution Mediation did not take place (Yes / No)	Decision		Nature o Disposal (Conteste d Settled)	execution	ofNumber ofof days for execution of decree from date of decision	Section
	MS NISHA SAXENA, DISTRICT JUDGE, COMMERCIAL COURT-04	CENTRAL			SH. NIPUN					CONTESTE D	NIL		RECOVERY OF MONEY
					SHARMA SH. RAJESH BAWEJA	17.11.2021	YES	01.08.2022		CONTESTE D	NIL	NIL	RECOVERY OF MONEY
					SH. S.K. SINGH	19.02.2021		03.08.2022		CONTESTE D	NIL		RECOVERY OF MONEY
				TARUN SHARMA V SURAJ PRAKASH V	SH. S.K. SINGH	20.01.2022 02.06.2022		06.08.2022 06.08.2022		CONTESTE D	NIL		RECOVERY OF MONEY
					SH. ALOK KUMAR		YES			CONTESTE D	NIL	NIL	RECOVERY OF MONEY
					SH. RAJEEV KUMAR THAKUR	27.07.2021 13.01.2022		08.08.2022		CONTESTE D	NIL		RECOVERY OF MONEY
	SH. ASHWANI KUMAR SARPAL, DISTRICT JUDGE, COMMERCIAL COURT-05	CENTRAL	CS (COMM) 131, NIL	THE KARUR VYSY.			YES	25.08.2022	224 DAYS		l		

Sr.	Court	District	Case No.	Petitioner Name	Advocate	Date of	Whether	Date	ofDays for	Nature of	Date	ofNumber	Act
No				VS Respondent Name		Registrati on	Urgent Relief was sought and Pre-Insitution Mediation did not take place (Yes / No)	Decision			execution	ofof days for execution of decree from date of decision	Section
6	SH. PARAMJIT SINGH, DISTRICT JUDGE(COMME RCIAL)-06, CENTRAL	CENTRAL								CONTESTE D	NIL		RECOVERY OF MONEY
					SH. NIPUN				257 DAYS				
			4805/2021		SHARMA SH. RAJESH BAWEJA	17.11.2021	YES	01.08.2022	DAYS	CONTESTE D	NIL		RECOVERY OF MONEY
			CS (COMM	SHARMAN UDYOG PVT. LTD. VS. MODERN COTTON YARN					530				
			628/2021	SPINNER LTD.	SH. S.K. SINGH	19.02.2021	NO	03.08.2022	530 DAYS	CONTESTE	NII.	NIL	RECOVERY
				TARUN SHARMA VS. MCD		20.01.2022	NO.	06.08.2022	198 DAYS	D			OF MONEY
			240/2022		SH. S.K. SINGH		NO	06.08.2022	DAIS	CONTESTE	NIL	NIL	RECOVERY
										D			OF MONEY
			CS (COMM) 1414/2022	SURAJ PRAKASH VS. MCD		02.06.2022	NO	06.08.2022	65 DAYS				
			CS (COMM	ICICI BANK VS. PARTHAM LINK D2H SERVICE	SH. ALOK KUMAR				366	CONTESTE D	NIL		RECOVERY OF MONEY
1			2496/2021	PVT. LTD.		27.07.2021	1 ES	08.08.2022	DAYS				

Si N	c. Court	District	Case No.	Petitioner Name VS Respondent Name		Registrati on	Whether Urgent Relief was sought and Pre-Insitution Mediation did not take place (Yes / No)	Decision	ofDays for disposal	Nature of Disposal (Conteste d Settled)	fDate execution decree	ofNumber ofof days for execution of decree from date of decision	Section
			CS (COMM 131/2022	THE KARUR VYSYA BANK VS.	SH. RAJEEV KUMAR THAKUR	13.01.2022	YES	25.08.2022	224 DAYS	CONTESTE D	NIL		RECOVERY OF MONEY
7	BAWEJA, DISTRICT JUDGE, COMMERCIAL COURT-07	CENTRAL	NIL										
9	SH. DINESH BHATT , D. (COMMERCIAL COURT)-01	J	NIL										
	MALHOTRA, DISTRICT JUDGE (COMMERCIAL COURT)-02												
10	MS. SANTOSE SNEHI MANN DISTRICT JUDGE (COMMERCIAL COURT)-01	NEW DELHI	NIL										

Sr. No	Court	District	Case No.	Petitioner Name VS Respondent Name		Registrati on	Whether Urgent Relief was sought and Pre-Insitution Mediation did not take place (Yes / No)	Decision		Nature of Disposal (Conteste d / Settled)	execution o	of Number for days for execution of decree from date of decision	Section
11	SH. GURVINDER PAL SINGH, DISTRICT JUDGE (COMMERCIAL COURT)-02		OMP (COMM.) 71 / 2022	SH. JASKARAN SINGH CHOPRA VS. POOJA FINLEASE LTD.	SH. SONAL ANAND	05.05.2022	NA	26.08.2022	114	SET ASIDE	NA	NA	U/S – 34 OF ARBIRATI ON AND CONCILIA TION ACT 1996
			CS (COMM.) 204/ 2019	OM PRAKASH SUNIL KUMAR VS. THE ORIENTAL INSURANCE COMPANY LTD.	SH. SANTOSH TIWARI	26.08.2019	NA	31.08.2022	1102	DISMISSE D	NA		SUIT FOR RECOVERY
			OMP (COMM.) 69 / 2020	ADESH KUMAR SINGH VS. TOYOTA FINANCIAL SERVICES INDIA LTD.	SH. SHIVAM SACHDEVA	09.09.2022	NA	31.08.2022	722	SET ASIDE	NA	NA	U/S – 34 OF ARBIRATI ON AND CONCILIA TION ACT 1996
			OMP (COMM.) 41 / 2021	NORTH DELHI MUNICIPAL CORPORATION VS. NARENDER KUMAR	MS NAZIA	20.03.2021	NA	31.08.2022	530	DISMISSE D	NA	NA	U/S – 34 OF ARBIRATI ON AND CONCILIA TION ACT 1996

Sr. No.	Court	District	Case No.	Petitioner Name VS Respondent Name		Registrati on	Whether Urgent Relief was sought and Pre-Insitution Mediation did not take place (Yes / No)	Decision		Nature of Disposal (Conteste d / Settled)	execution of	Number Tof days for execution decree from date of decision	Section
	SH. SANJIV JAIN, LD. DISTRICT JUDGE (COMM.)-03		CS (COMM.)/326/ 2020	PUNJAB NATIONAL BANK Vs. MUKUL SHARMA & ANR.	PARIKSHIT MAHIPAL	18-03-2020	NA	16-08-2022	881	DECREED	NA	NA	Suit for recovery
			OMP (COMM.)/74/2 019	GETANJALI PUBLIC SCHOOL Vs. EDUCOMP SOLUTIONS LTD.		20-04-2019	NA	18-08-2022	1216	DISMISSE D	NA	NA	34 Arbitration & Conciliation Act
			OMP (COMM.)/209/ 2019	PUSHKAR PAINT INDUSTRIES VS UNION OF INDIA	ASHISH KHURANA	30-11-2019	NA	20-08-2022	994	SET- ASIDE/ALL OWED	NA	NA	34 Arbitration & Conciliation Act
			OMP (COMM.)/59/2 021	SANTOSH KUMAR TRIPATHI VS TOYOTA FINANCIAL SERVICES INDIA LTD.	ANAND KUMAR	22-04-2021	NA	20-08-2022	485	SET- ASIDE/ALL OWED	NA	NA	34 Arbitration & Conciliation Act
			CS (COMM.)/197/2 019	MUKESH GUPTA Vs. PRADEEP BHATT	NEERAJ GOYAL	22-08-2019	NA	31-08-2022	1105	DECREED	NA		Suit for recovery
			CS (COMM.)/198/ 2019	MUKESH GUPTA Vs. SUMAN BHATT	NEERAJ GOYAL	22-08-2019	NA	31-08-2022	1105	DECREED	NA		Suit for recovery

Sr. No	Court	District	Case No.	Petitioner Name VS Respondent Name		Registrati on	Whether Urgent Relief was sought and Pre-Insitution Mediation did not take place (Yes / No)	Decision	disposal	Nature of Disposal (Conteste d / Settled)	execution o	of Number of of days for execution of decree from date of decision	Section
13	SH. PREM KUMAR BHARTWAL DISTRICT JUDGE (COMMERCIAL COURT)-01	SOUTH	NIL										
14	SH. VINAY KUMAR KHANNA, DISTRICT JUDGE (COMMERCIAL COURT)-02	SOUTH	NIL										
15		SOUTH- EAST	NIL										
16	MS. VINEETA GOYAL, DISTRICT JUDGE (COMMERCIAL COURT)-02	SOUTH- EAST	NIL										
17	SH. SANJAY SHARMA-I	EAST	CS(COMM)NO. 373/2019	ISHRAIL KHAN VS. PARVEEN JAIN	TRILOK CHAND	04-10-2019		01-08-2022	1027	CONTESTE D	-	-	SUIT FOR RECOVERY

Sr. No	Court	District	Case No.	Petitioner Name VS Respondent Name		Registrati	Whether Urgent Relief was sought and Pre-Insitution Mediation did not take place (Yes / No)	Decision	disposal	Nature of Disposal (Conteste d Settled)	execution	ofNumber ofof days for execution of decree from date of decision	Section
			CS(COMM)NO. 60/2021	NITIN TYAGI VS. NATIONAL INSURANCE COMPANY LTD.	HK DHARIWAL	10-03-2021		24-08-2022	529	CONTESTE D			SUIT FOR RECOVERY
			CS(COMM)NO. 473/2019	ISHWAR DUTT BAWARI VS. THE DIRECTOR OF ICICI LOMBARD GENERAL INSURANCE.	ADITYA KALA	04-12-2019		29-08-2022	995	CONTESTE D			
			CS(COMM)NO. 124/2021	MANISH SINGHAL VS. EAST MUNICIPAL CORPORATION OF DELHI	GANESH KUMAR	26-08-2021		04-08-2022	338	CONTESTE D			
			CS(COMM)NO. 109/2020	VIVEK TRAVELS VS. NATIONAL INSURANCE CO. LTD.	AMIT KUMAR	20-02- 2020		08-08-2022	898	CONTESTE D			
18	SH. CHANDRA SHEKHAR, DISTRICT JUDGE, COMMERCIAL COURT-02	EAST	NIL										
19	MS. BARKHA GUPTA, DISTRICT JUDGE, (COMMERCIAL COURT)	NORTH EAST	OMP(COMM) -1/2021	ASHOK KUMAR AND ANR VS M/S CHOLAMANDAL AM INVESTMENT AND FINANCE CO. LTD AND ORS	FAIMUDDIN	11.10.2021		16.08.2022	309	CONTEST ED	N/A	N/A	U/S 34

				(Yes / No) Î					from date of decision	
CS(COMM) 15/2022	NATIOANL BANK	MOHIT RAJ	28.02.2022		17.08.2022		COMPROM ISED	N/A		SUIT FOR RECOVERY
CS-49/202:	VS MARUT	1	07.03.2022		22.08.2022	1	IN	l '	N/A	SUIT FOR RECOVERY
C.S(COMM 135/2019	MAHARASHTRA VS TRILOF		18.12.2019		24.08.2022	ľ	IN	l '		SUIT FOF RECOVERY
	CS-49/2022 C.S(COMM	CS-49/2022 M/S S.S. MOTOR: VS MARUT JAMBAGI ANI ORS. C.S(COMM)- 135/2019 BANK OF MAHARASHTRA VS TRILOI SHARMA ANI	CS-49/2022 M/S S.S. MOTORSM.I MALIK VS MARUTI JAMBAGI AND ORS. C.S(COMM)- 135/2019 BANK OFRAJIV RANJAN MAHARASHTRA VS TRILOK SHARMA AND	CS-49/2022 M/S S.S. MOTORSM.I MALIK VS MARUTI JAMBAGI AND ORS. C.S(COMM)- 135/2019 BANK OFRAJIV RANJAN 18.12.2019 MAHARASHTRA VS TRILOK SHARMA AND	CS-49/2022 M/S S.S. MOTORSM.I MALIK 07.03.2022	CS-49/2022 M/S S.S. MOTORSM.I MALIK VS MARUTI JAMBAGI AND ORS. C.S(COMM)- BANK OFRAJIV RANJAN 18,12,2019	CS-49/2022 M/S S.S. MOTORSM.I MALIK 07.03.2022 22.08.2022 168 SETTLED N/A			

Sr. No.	Court	District	Case No.	Petitioner Name VS Respondent Name	Advocate	Registrati on	Whether Urgent Relief was sought and Pre-Insitution Mediation did not take place (Yes / No)	Decision	disposal	Nature of Disposal (Conteste d / Settled)	execution	ofNumber ofof days for execution of decree from date of decision	Section
			C.S(COMM)- 56/2020	UNION BANK OF INDIA VS RAVINDER CHAUDHARY	PRABHASH KUMAR JHA	05.11.2020		26.08.2022	659	COMPROM ISED	N/A	N/A	SUIT FOR RECOVERY
			CS/251/2017	SAT PRAKASH VS NEW INDIA INSURANCE CO. PVT LTD	MAHESH KUMAR	09.10.2017		31.08.2022	1785	CONTESTE D	N/A	N/A	SUIT FOR RECOVERY
			CS(COMM)- 82/2021		ANSHUMAN			22.08.2022	1 55	SETTLED IN LOKADALA T	N/A	N/A	SUIT FOR RECOVERY
	MS. NIVEDITA ANIL SHARMA, DISTRICT JUDGE, (COMMERCIAL COURT)	Shahdara	NIL		SHRIVASTAVA	10.12.2021			1				

Sr. No.	Court	District	Case No.	Petitioner NameA VS Respondent Name	Registrati on	Whether I Urgent Relief was sought and Pre-Insitution didiation did not take place (Yes / No)	Date of Decision	Nature o Disposal (Conteste 1 Settled)	execution	ofNumber Act ofof daysSection for execution of decree from date of decision
	MS. SUKHVINDER KAUR		NIL							
	SH. AJAY KUMAR JAIN, DISTRICT JUDGE, COMMERCIAL COURT		NIL							
	MS. ANU GROVER BALIGA, DISTRICT JUDGE, COMMERCIAL COURT		NIL							
	DISTRÍCT JUDGE (COMMERCIAL)	WEST	NIL							
	SH. VIRENDER BHATT, DISTRICT JUDGE (COMMERCIAL COURT)	North	NIL							

No		District	Case No.	Petitioner Name VS Respondent Name	Date of Registrati on	Whether Urgent Relief was sought and Pre-Insitution Mediation did not take place (Yes / No)		Nature of Disposal (Conteste d / Settled)	Date execution decree	ofNumber Act ofof daysSection for execution of decree from date of decision
	DISTRÍCT JUDGE (COMMERCIAL)	WEST	NIL							
2 7	SH. BHUPESH KUMAR, DISTRICT JDUGE, COMMERCIAL COURT-02		NIL							
28	SH. RAKESH SYAL, DISTRICT JUDGE, COMMERCIAL COURT-03		NIL							